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O.A.No.639/06

ORDER DATED: 11.09.2006

Applicant is the wife of deceased Railway servant, who retired from service on attaining the age of superannuation. It is the case of the Applicant that after the death of his husband, she is not being released the family pension inspite of her several requests. She has, therefore, approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondents to sanction the family pension in her favour.

Having heard Mr. B.Dash, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways, this Original Application is disposed of, at the admission stage, with direction to the Respondents to settle the family pension due within a period of three months from the date of communication of this order, provided she is entitled to.

Send copies of this order, along with copies of the Original Application, to the Respondents and free copies of this order be given to the Ld. Counsels appearing for both the sides.

  
B.C. Jha  
MEMBER (ADMN.)